

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s). 25207/2015

(Arising out of impugned final judgment and order dated 17/10/2014 in SB No. 32/2014 passed by the High Court Of Judicature at Allahabad, Lucknow Bench)

MANOJ KUMAR

Petitioner(s)

VERSUS

STATE OF UP AND OTHERS
(office report for directions)

Respondent(s)

Date : 26/04/2017 This petition was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE ASHOK BHUSHAN
[IN CHAMBERS]

For Petitioner(s)

Ms. Anindita Pujari, Adv.

For Respondent(s)

Mr. Sunil Kumar Jain, Adv.

UPON hearing the counsel the Court made the following
O R D E R

Delay in filing the spare copies is condoned.

(SONALI SAUND)
SR.P.A

(SUMAN JAIN)
COURT MASTER